

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 80 OF 2014 &
IA NOS. 149 & 151 OF 2014**

Dated: 19th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Education Research & Development Foundation	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Ambar Qamaruddin

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Kumar Mihir for R-2

ORDER

Learned counsel for the Appellant seeks adjournment on the ground that Forest Department, Government of India is seized of the matter and a decision is soon likely to be taken. He says that therefore, the matter may be adjourned for a month. We have repeatedly adjourned this matter. In fact, this appeal could have been disposed of on the statement made by learned counsel for Respondent No.2 that if the forest clearance is granted, Respondent no.2 will take necessary steps to re-route the transmission line. However, on account of persistent request made by the Appellant, as a last chance, we adjourn the matter for a month. We make it clear that no further adjournment will be granted.

List the matter on **27th February, 2017 at 2:30 P.M.**

(T. Munikrishnaiah)
Technical Member
vt/jp

(Justice Ranjana P. Desai)
Chairperson